

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1451/(MAH)/2017



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES: Ashish VasANJI Shah
V/s.
Petron Engineering Construction Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
21	Ayush J. Rajani	[Respondant]	
	Yogesh Pawar	Petitioner	

ORDER

CP NO. 1451/I&BP/NCLT/MB/MAH/2017

For the parties have agreed for settlement wherein the Corporate Debtor agreed to make ₹34 lakhs in three instalments giving three post-dated cheques for an amount of ₹11,00,000 with a date of 1.12.2017, ₹11,00,000 with a date of 1.1.2018 and ₹12,00,000 with a date of 1.2.2018, upon which, the Petitioner is directed to file Withdrawal Memo on the next date of hearing on receipt of the post-dated cheques.

List this matter for certifying Settlement. 27.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)